

family of the 16 deceased workmen. Payments under Workman's Compensation Act to the persons entitled are being arranged. Injured persons are being given free treatment. Cases for employment of one adult member from each bereaved family are being processed. Injured persons discharged from hospitals have already been rehabilitated in their original jobs.

(d) Investigations into the causes and circumstances of the ignition are being made by Director General of Mines Safety. All precautionary measures are being taken to prevent further such explosions in the collieries.

Extending Municipal Limit to Air Force Station in Jamnagar

1. SHRI DURGA CHAND: Will the DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE be pleased to state:

(a) whether Government are aware that Gujarat Government is extending municipal limit in Jamnagar upto the area of Air Force Station in Jamnagar;

(b) whether it is a fact that the Gujarat Government is extending the limit on the plea of providing civic amenities in the area which is not habitated at all;

(c) whether it is fact that in 1965 during India-Pakistan conflict some squatters were allowed which created security risks and their structures were immediately demolished;

(d) whether Government have called a detailed report from the Commanding Officer of the Air Force Station at Jamnagar in this regard;

(e) whether Government has asked the Gujarat Government not to extend the municipal limits in any circumstances and in any form involving security risks in the defence area; and

(f) if so, with what results?

THE DEPUTY PRIME MINISTER AND MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). Government are aware of the plans of the Government of Gujarat to extend the municipal limits of Jamnagar Municipal Committee. According to the State authorities, the Municipality has sent the proposal to the State Government so as to provide civic amenities to families living in the area.

(c) to (f). A few hutments had come up at a distance of 200 yards of the Air Force Camp which were removed by the Local Civil Authorities. Government of Gujarat have been approached to ensure that no construction is permitted within 900 metres of the Air Force Camp without prior concurrence of the Air Force authorities. Their confirmation is awaited.

Grant of Import Licence to M/s. I.D.P.L. for Doxycycline Project

2. SHRI S. S. SOMANI: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) value of capital goods import licence granted to M/s. IDPL for the import of plant and machinery for their Doxycycline project;

(b) whether orders have been placed for the capital goods required for the project and if so, date, value and delivery schedule of orders placed; and

(c) whether all equipments ordered for the project have been received and when is the plant likely to be commissioned?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) M/s. I.D.P.L. have been granted import licence for import of plant and machinery for Doxycycline Project for a value of Rs. 6,68,948/-.

(b) The final import order for the supply of capital goods required for